

**W.P.(PUBLIC INTEREST LITIGATION) NO:  
154/2023**

A. Bhima Naga Ramesh

...PETITIONER

Vs.

Union of India and others

...RESPONDENTS

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Sri K. S. Murthy, learned Senior Counsel appearing for Sri Ponnada Sree Vyas, learned counsel for the petitioner.

Sri Yagnadutt, learned counsel for respondent No.2.

Sri Maheswara Rao Kuncheam, learned counsel for respondent Nos.6, 7 and 11.

Sri V.V.Satish, learned counsel for respondent Nos.8 and 9.

Sri S.V.S.S. Siva Ram, learned counsel for respondent No.10.

**CORAM : THE CHIEF JUSTICE DHIRAJ SINGH THAKUR  
SRI JUSTICE R. RAGHUNANDAN RAO****DATE : 20th March 2024****P.C :**

An additional affidavit has been filed by the C.B.I. to which a detailed rejoinder affidavit has since been filed by Sri K. S. Murthy, learned Senior Counsel appearing for Sri Ponnada Sree Vyas, learned counsel for the petitioner.

Sri K. S. Murthy would submit that the supply of approximately 5,50,000/- and odd liters of petroleum products to 14 retail outlets in Yanam,

which is a part of the Union Territory, is disproportionate to the population of Yanam, which is 69,375 approximately.

Since the supply to 14 petroleum outlets in Yanam appears to us to be significantly high, it would be better to seek some clarification from the petroleum companies, which have appointed retail dealers in Yanam area, to supply the information in this regard as to the exact quantity of the petroleum products supplied to their respective dealers in Yanam numbering 14 in all. The petroleum companies should also reflect the average sale expected from a retail outlet in any other comparable area having similar population. The statistics should reflect monthly supplies for the period with effect from March, 2023 to March, 2024.

List on 19.06.2024.

**DHIRAJ SINGH THAKUR, CJ**

**R. RAGHUNANDAN RAO, J**

AMD